



BENNETT
UNIVERSITY
THE TIMES GROUP

NAAC
GRADE A+
ACCREDITED UNIVERSITY

SCHOOL OF LAW INTERNATIONAL CONFERENCE

— on —

FROM WELFARE TO RIGHTS: REIMAGINING DISABILITY JUSTICE IN INDIA

📅 7th-8th September 2026 🌐 Mode: Hybrid



Organized by:
**Centre for Disability Rights, School of Law,
Bennett University**

in Collaboration with
**Dharmashastra National Law University,
Jabalpur**



SCC
ONLINE



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TIMES

Venue: School of Law, Bennett University, Greater Noida, U.P.

Campus: Greater Noida, UP, India





THE TIMES GROUP

**A 186+ YEAR JOURNEY OF LEADERSHIP,
INNOVATION & GROWTH MARCHES ON!**

1835-95

1838 The original precursor of The Times of India (TOI) is launched as The Bombay Times and Journal of Commerce.



1861 The paper acquires The Telegraph and Courier to form Bombay Times & Standard & is then renamed as The Times of India. A truly national platform is born.

1892 TJ Bennett partners with FM Coleman to form Bennett, Coleman & Co Ltd (BCCL).

1940-86

1946 Ramkrishna Dalmia buys BCCL & the paper passes from British to Indian hands.



1947 Launch of Hindi newspaper Navbharat Times & the Delhi edition of The Times of India

NBT
नवभारत टाइम्स

1952 Movie industry magazine Filmfare is launched.

FILMFARE

1954 First edition of the iconic Filmfare Awards, to honour artistic & technical excellence in the Hindi-language film industry. These became an institution with the upgradation and broadcast of not just the national Filmfare Awards, but also their regional variants.

1955 Sahu Shanti Prasad Jain buys BCCL from his father-in-law Ramkrishna Dalmia.



1959 Femina, magazine for women, is launched.

FEMINA

1961 The Economic Times, No. 1 business newspaper in India, is launched.

1962 Marathi newspaper Maharashtra Times is launched.

महाराष्ट्र टाइम्स

1964 The first Miss India pageant is held. This became a pathbreaking platform for women's empowerment, especially when it was telecast across the country in later years.



1987



In 1987, a brand new era began with **Vineet Jain** joining the BCCL Group, transforming it from a newspaper and magazine company into one of the largest media and education conglomerates, with leadership across **Print, Radio, Digital, TV, and Out of Home Media.**

1988-2004

1990 Times School of Marketing is launched. It, along with Times' Media School (which was set up earlier), emerges as a major source of talent for the media industry.

1991 BBC features The Times of India among the world's six great newspapers.

BCCL ventures into TV programme production for Doordarshan under the brand Times TV.



1993 Vineet Jain launches India's first private FM radio entity under the brand name Times FM for FM radio programming on a single channel shared by many media companies.

1994 Vineet Jain conceives of and launches TOI's trailblazing entertainment and lifestyle supplements namely Bombay Times, Delhi Times, etc. They were the first of their kind by any newspaper in the world and became a template for others.

1996 Launch of economicstimes.com - ET's news website and timesofindia.com - TOI's news website - the Group's first foray into the Internet, as conceived of by Vineet Jain, followed by Indiatimes.com a year later.

1998 In a major initiative for a media company, the group launched Times Music which currently owns ~45,000 musical tracks across genres.

TIMES.
music

1999 Vineet Jain incorporated Times Internet Limited - India's biggest digital media entity.

2001 Radio Mirchi - Nationwide private FM broadcasting company is launched by Vineet Jain.



2004 Group enters TV broadcasting with the launch of Zoom, a Bollywood & Lifestyle channel.

ZOOM

2004 JV with BBC to form magazine publishing company Worldwide Media. Subsequently, the Times Group bought BBC's share to make WWM a wholly-owned company.

2005-15

2005 Times OOH, the No.1 Out of Home advertising company in India, is established by Vineet Jain. The Times of India is acclaimed as world's No. 1 selling English daily broadsheet newspaper.

TIMES OOH

2006 Vineet Jain conceives of and launches leading property services entity Magicbricks.com

Launch of leading TV news channel Times Now.

Magicbricks **TIMES NOW** ACTION BEGINS HERE

2007 Launch of Junglee Music, a brand of Times Music dedicated to film music, with acquisition of music rights of Akshay Kumar starrer 'Welcome'.



2009 Launch of ET Now business news channel.

ET NOW

2010 Launch of English movie channels Movies Now & Romedy Now 3 years later.

MOVIES NOW

2013 Vineet Jain conceives of and launches Times Pro, an award-winning EdTech initiative, for Indians who want to advance their careers; tie-ups with IITs/IIMs for executive education courses.

T
TIMESPRO

2014 Vineet Jain expands Times Group into film production and distribution with the launch of Junglee Pictures, whose first movie (Dil Dhadakne Do) was released in 2015. It has released 10 award-winning movies till 2024 including Talvar, Bareilly ki Barfi, Raazi, Badhaai Ho, Badhaai Do, Doctor G, etc.

2014 ET Panache, the lifestyle supplement of The Economic Times conceived of and launched by Vineet Jain.

THE ECONOMIC TIMES
ET Panache

2015 Inaugural edition of India's leading business summit - ET Now Global Business Summit (GBS); graced by Prime Minister Narendra Modi as Chief Guest & in subsequent years.

ET NOW GBS Global Business Summit

2016



BENNETT
UNIVERSITY
THE TIMES GROUP

A PEERLESS LEGACY OF LEADERSHIP & INNOVATION IS LAUNCHED - With the vision to nurture and empower the youth, Vineet Jain launches Bennett University - in the multi-disciplines of **Engineering, Applied Sciences, Management, Law, Media and Liberal Arts.**

2017-24

2017 Radio Mirchi expands to a total 74 stations in 64 cities and becomes the No. 1 radio company in India by revenue and number of stations. Extension of English news channel space through the launch of Mirror Now & Times Now World.



2021 Launch of Hindi general news channel (Times Now Navbharat) and Hindi business news channel (ET Now Swades).

TIMES NOW
नवभारत

2023 Times Music forges long term equity partnership with Primary Wave, USA-based music publishing company & home to legends like Bob Marley, James Brown, Whitney Houston, etc.

TIMES.
music

2023 Launch of Maverik Movies, a film production house focussing on South Indian languages. Mirchi expands its digital offering by acquiring Gaana.

M **gaana**

2024 Entry into sports on global scale: Major presence in new age & fastest growing sport - Pickleball - with the launch of Pickleball World Rankings (PWR), the PWR World Series, PWR World Tour, PWR India Tour & League in partnership with Pickleball Asia.

PWR WORLD TOUR **Pickleball**

ABOUT BENNETT UNIVERSITY

Extending the core journalistic principles of Trust, Knowledge and Public Service, Bennett, Coleman and Co. Ltd. (BCCL) established over 178 years ago, has continually undertaken initiatives for the betterment of Indian society. The group established its footprint in the education sector by launching Bennett University with multi-disciplinary education to make students life and industry ready. It then launched Bennett University, a state private university in Uttar Pradesh with the aim of providing Ivy League quality of education to undergraduate and postgraduate students making them life and career ready'. Bennett University is committed to provide global exposure with excellent faculty members, infrastructure, international collaborations, trailblazing research and vibrant campus life consisting of a magnificently constructed sports complex, skill- enhancing clubs and myriad activities and amenities to participate and indulge in. The university features six schools with 30+ programs and 70+ leading specializations in Engineering, Management, Media, Law and Liberal Arts, and has positioned itself as one of the top universities in India.

14,500+ STUDENTS	70+ STARTUPS LAUNCHED	20+ CORPORATE COLLABORATIONS	₹125 Cr+ FUNDS RAISED BY STARTUPS	16+ SPORTS FACILITIES	68 ACRES FUTURISTIC CAMPUS
120+ INTERNATIONAL COLLABORATIONS	40+ STUDENT LED CLUBS & SOCIETIES	50+ UNDERGRADUATE, POSTGRADUATE & DOCTORAL PROGRAMS	10,000 HOSTEL CAPACITY	90%+ PH.D. FACULTY	1200+ COMPANIES FOR PLACEMENTS



ABOUT THE SCHOOL OF LAW

The School of Law at Bennett University was established in 2017 with the vision of creating a centre of excellence in legal education, research, and advocacy dedicated to the pursuit of justice, constitutional values, and social transformation. Since its inception, the School has sought to cultivate future legal professionals, policymakers, scholars, and leaders capable of addressing complex national and global challenges through critical inquiry, ethical engagement, and interdisciplinary learning. The institution is committed to nurturing a generation of legal professionals who combine academic excellence with a strong sense of social responsibility and public service.

The School of Law adopts a contemporary and globally oriented approach to legal education by integrating the best practices of leading national and international law schools. Its curriculum is designed to provide a strong foundation in legal principles while encouraging engagement with emerging areas of law and policy. Through innovative teaching methodologies, case-based learning, research-oriented instruction, simulations, clinical legal education, and experiential learning opportunities, students are equipped with the analytical, advocacy, and problem-solving skills necessary to excel in a rapidly evolving legal landscape.

The School offers a vibrant academic environment supported by distinguished faculty members, legal scholars, practitioners, and industry experts who bring diverse professional and research experiences into the classroom. The emphasis on interactive learning encourages students to critically engage with contemporary legal issues and develop a nuanced understanding of law as an instrument of social change. The School actively promotes interdisciplinary scholarship by fostering collaborations across fields such as technology, business, public policy, media, governance, and human rights.

A distinctive feature of the School of Law is its strong commitment to research and knowledge creation. Faculty members and students regularly engage in high-quality legal research addressing pressing socio-legal concerns, constitutional developments, regulatory challenges, and issues of public importance. Through conferences, seminars, workshops, lectures, publications, centres of excellence, and collaborative research initiatives, the School contributes meaningfully to contemporary legal discourse at both national and international levels.

The School also places significant emphasis on practical legal training through moot court competitions, legal aid and awareness programmes, internships, drafting exercises, negotiation and mediation activities, policy engagement, and interactions with members of the judiciary, legal profession, corporate sector, and government institutions. These opportunities enable students to bridge the gap between legal theory and practice while developing professional competence and leadership skills.

Promoted by Bennett, Coleman and Co. Ltd. (The Times Group), India's largest media conglomerate, the School benefits from a unique institutional ecosystem that values public engagement, democratic discourse, and the protection of rights. As a result, the School of Law, Bennett University, serves not merely as a centre for professional legal education but as a dynamic intellectual space dedicated to shaping compassionate, socially conscious, and globally competent legal professionals committed to advancing justice, equality, and the rule of law.



ABOUT DHARMASHASTRA NATIONAL LAW UNIVERSITY, JABALPUR

Established by the Government of Madhya Pradesh in 2018, Dharmashastra National Law University (DNLU), Jabalpur, was founded with the vision of advancing excellence in legal education, research, and advocacy in India. Inspired by the rich traditions of Indian jurisprudence and constitutional values, the university is committed to nurturing competent legal professionals, scholars, and policymakers equipped to address contemporary national and global challenges.

Situated in the historic city of Jabalpur, DNLU provides a vibrant academic environment that combines rigorous legal education with interdisciplinary learning, innovation, and professional ethics. The university emphasizes holistic development through a carefully designed curriculum, experiential learning opportunities, moot court activities, legal aid programmes, research initiatives, seminars, and internships that bridge the gap between legal theory and practice.

DNLU Jabalpur strives to cultivate socially responsible individuals who uphold the ideals of justice, equality, and the rule of law. With distinguished faculty members, modern infrastructure, and a growing culture of research and academic engagement, the university seeks to create thought leaders capable of contributing meaningfully to the legal profession, public policy, judiciary, corporate sector, and society at large. Committed to academic excellence and value-based education, Dharmashastra National Law University continues to emerge as one of India's promising institutions dedicated exclusively to the study and advancement of law and justice.



ABOUT CENTRE

CENTRE FOR DISABILITY RIGHTS SCHOOL OF LAW, BENNETT UNIVERSITY

The Centre for Disability Rights (CDR) at the School of Law, Bennett University is an academic, research, and policy-oriented initiative dedicated to advancing the rights, dignity, inclusion, and empowerment of persons with disabilities. Established with a commitment to fostering an inclusive and equitable society, the Centre seeks to promote critical engagement with disability rights through legal scholarship, policy discourse, advocacy, capacity building, and institutional reform. Guided by the constitutional values of equality, dignity, liberty, non-discrimination, and substantive justice, the Centre aims to contribute meaningfully to the ongoing transformation of disability discourse in India from a welfare-based approach to a rights-based framework.

The Centre draws intellectual inspiration from the Constitution of India, the United Nations Convention on the Rights of Persons with Disabilities (UNCRPD), 2006, and the Rights of Persons with Disabilities Act, 2016. It also engages with the evolving jurisprudence of Indian courts that have increasingly recognised accessibility, reasonable accommodation, autonomy, and equal participation as integral components of constitutional citizenship. Landmark judicial pronouncements such as *Jeeja Ghosh v. Union of India* (2016), *Vikash Kumar v. UPSC* (2021), and other disability rights decisions continue to inform the Centre's academic and research initiatives.

Recognising that disability intersects with multiple dimensions of identity and disadvantage, including gender, caste, class, age, sexuality, and geography, the Centre adopts an interdisciplinary approach to disability studies and disability justice. It encourages dialogue among legal scholars, policymakers, social scientists, educators, technologists, healthcare professionals, civil society organisations, and disability rights activists to address the structural barriers that continue to impede full participation and inclusion. Through this approach, the Centre seeks to foster a deeper understanding of disability as a question of rights, social justice, and human dignity rather than merely a matter of welfare or charity.

The Centre is committed to promoting high-quality research on contemporary issues relating to disability law and policy. Its research agenda encompasses constitutional rights, accessibility, education, employment, access to justice, healthcare, mental health law, legal capacity, supported decision-making, digital inclusion, disability and technology, criminal justice, gender and disability, and comparative disability jurisprudence. By encouraging scholarly inquiry and evidence-based policy engagement, the Centre aspires to contribute to the development of more inclusive laws, institutions, and governance frameworks.

Beyond academic research, the Centre actively seeks to create awareness and sensitisation regarding disability rights within and beyond the university community. Through conferences, seminars, workshops, guest lectures, panel discussions, legal literacy initiatives, and outreach programmes, it endeavours to facilitate informed dialogue on emerging issues affecting persons with disabilities. The Centre also encourages student participation in research, advocacy, policy discussions, and community engagement initiatives, thereby nurturing future legal professionals who are sensitive to issues of accessibility, inclusion, and social justice.

An important dimension of the Centre's work is its commitment to fostering an accessible and supportive educational environment. The Centre aims to promote institutional practices that enhance accessibility and reasonable accommodation while encouraging greater awareness among students, faculty members, and administrative stakeholders. By advocating inclusive practices and promoting a culture of empathy and respect, it seeks to strengthen the university's commitment to diversity and equal opportunity.



ABOUT THE CONFERENCE

The discourse on disability in India has witnessed a profound transformation over the past few decades. Historically, disability was largely approached through a welfare and charity-oriented framework that viewed persons with disabilities as passive recipients of assistance and social support. While such approaches sought to address immediate needs, they often failed to recognize persons with disabilities as equal rights-bearing citizens entitled to dignity, autonomy, participation, and substantive equality. Contemporary disability jurisprudence has increasingly challenged these assumptions and has shifted the focus towards a rights-based paradigm that emphasizes inclusion, accessibility, reasonable accommodation, and equal opportunity.

This transformation has been significantly influenced by international and domestic legal developments. The adoption of the United Nations Convention on the Rights of Persons with Disabilities (UNCRPD), 2006 marked a watershed moment in the global recognition of disability as a human rights issue. In India, the enactment of the Rights of Persons with Disabilities Act, 2016 represented a major legislative advancement by expanding the scope of recognised disabilities and strengthening the framework for equality, accessibility, education, employment, and social participation. Judicial interventions have further reinforced this transition by interpreting constitutional guarantees in a manner that affirms the dignity, autonomy, and equal citizenship of persons with disabilities. Decisions such as *Jeeja Ghosh v. Union of India* (2016) and *Vikash Kumar v. UPSC* (2021) have underscored the importance of accessibility and reasonable accommodation as indispensable components of substantive equality.

Despite these progressive developments, substantial challenges continue to impede the realization of disability rights in practice. Persons with disabilities frequently encounter barriers in accessing education, employment, healthcare, transportation, digital technologies, public infrastructure, political participation, and the justice delivery system. Persistent social stigma, attitudinal barriers, institutional shortcomings, and inadequate implementation of legal obligations often prevent the effective enjoyment of rights guaranteed under law. These challenges are particularly acute for individuals situated at the intersection of disability with gender, caste, class, age, sexuality, and other forms of marginalization.

Against this backdrop, the International Conference on “From Welfare to Rights: Reimagining Disability Justice in India” seeks to provide a vibrant interdisciplinary platform for meaningful engagement on contemporary issues relating to disability rights, law, policy, governance, and social justice. The conference aims to bring together academics, researchers, legal practitioners, judges, policymakers, government officials, civil society organisations, disability rights advocates, students, and industry stakeholders from India and abroad to critically examine the evolving landscape of disability justice.

The conference intends to facilitate rigorous discussions on a wide range of issues, including constitutional rights, accessibility, reasonable accommodation, education, employment, access to justice, mental health, legal capacity, criminal justice, institutional accountability, and international developments in disability law. By encouraging dialogue across disciplines and professional backgrounds, the conference seeks to generate innovative ideas and practical solutions that can contribute to more inclusive legal and policy frameworks.

Organised by the Centre for Disability Rights, School of Law, Bennett University, in collaboration with Dharmashastra National Law University, Jabalpur, the conference reflects a shared commitment to advancing scholarship, advocacy, and policy engagement in the field of disability rights. It aspires not only to examine existing challenges but also to envision pathways towards a more inclusive society grounded in the constitutional values of equality, dignity, liberty, and justice.

OBJECTIVES:

The conference seeks to:

- Critically examine the transition from welfare-based approaches to rights-based disability frameworks in India.
- Analyse the legal and policy developments in disability rights following the enactment of the Rights of Persons with Disabilities Act, 2016.
- Explore the challenges in the implementation and enforcement of disability rights, including accessibility, reasonable accommodation, and institutional accountability.
- Encourage interdisciplinary research and dialogue on disability justice involving law, policy, technology, education, healthcare, and social sciences.
- Provide a platform for academics, researchers, policymakers, and civil society organisations to exchange ideas and develop innovative approaches toward inclusive governance.
- Strengthen the university's engagement with contemporary human rights and social justice debates.

CALL FOR PAPERS

The Conference invites well-researched original papers amongst professionals, academicians, practitioners, research scholars, administrators, students, social activists and the representatives of governmental and non-governmental organizations for presentation on the following themes:

Theme I: Constitutional Rights and Disability Justice

- Disability and Substantive Equality under Article 14
- Non-Discrimination and the Expanding Scope of Article 15
- Dignity and Personal Liberty under Article 21
- Reasonable Accommodation as a Constitutional Obligation

Theme II: Disability Law and Institutional Frameworks

- Judicial Interpretation of the RPwD Act, 2016
- Constitutional Remedies and Enforcement Mechanisms
- Institutional Accountability under Disability Law
- India's Obligations under the UN Convention on the Rights of Persons with Disabilities

Theme III: Autonomy, Accessibility and Legal Empowerment

- Legal Capacity, Guardianship, and Supported Decision-Making
- Mental Health Law and Constitutional Autonomy
- Accessibility as a Justiciable Right
- Disability and Access to Justice

Theme IV: Inclusion, Participation and Equal Opportunity

- Disability and the Right to Education
- Employment Rights and Labour Law Protections
- Reservation for Persons with Disabilities: Scope and Limits
- Intersectional Discrimination and Disability

Theme V: Comparative Perspectives and Emerging Disability Jurisprudence

- Disability within Criminal Law and Fair Trial Standards
- Comparative Constitutional Approaches to Disability Rights
- From Welfare Constitutionalism to Transformative Justice
- The Future of Disability Jurisprudence in India

Note: The above sub-themes are indicative and not exhaustive.

ELIGIBILITY

Participation is open for students, research scholars, academicians and industry experts from law and other social sciences stream.

Note: For UG/PG/ Ph.D. students, there is no bar on the number of participants from the same College/University/Institution.

GUIDELINES FOR SUBMISSIONS

The abstract should not exceed 500 words and must indicate the theme of the proposed research with relevant keywords. It must be accompanied by a cover page which should include:

- Sub-theme of the paper
- Title of the Paper
- Name of the author(s)
- E-mail address
- Postal address and Contact Number

Note:

- All Abstract submissions are required to be mailed to cdr@bennett.edu.in before the last date of Abstract Submission.
- Subject Line of the Mail should be [Abstract Submission for International Conference on From Welfare to Rights: Reimagining Disability Justice in India].
- Document Name must be in the following format: [Author Name_Title of the Paper].

IMPORTANT INSTRUCTIONS FOR FULL LENGTH PAPER SUBMISSION

- Full paper must have a word count of approximately 5000-8000 words.
- Originality, coherence, thoroughness and contribution to discourse and knowledge will be taken into consideration for selecting papers.
- All papers will undergo rigorous “double blind review” process. The full paper must be submitted in MS Word (.doc or .docx) format only.
- The mode of submission of full paper shall be communicated via our official email with the participants whose abstracts shall be accepted.
- Co-authorship is allowed. (Maximum two authors.)
- Full Paper must contain a cover page inclusive of the following details: -
 - Name(s) of the author(s),
 - Designation, - Institutional affiliation,
 - Email ID, - Contact number(s) of the author(s) Authors are requested to adhere strictly to the following abstract formatting guidelines:
 - Title: Font: Times New Roman | Size: 16 | Alignment: Center; Bold
 - Heading: Font: Times New Roman | Size: 14 | Alignment: Left; Bold
 - Sub- Heading: Font: Times New Roman | Size: 12 | Alignment: Left; Bold
 - Main Text: Font: Times New Roman | Size: 12 | Spacing: 1.5 | Alignment: Justified - Footnotes: Font: Times New Roman | Size: 10 | Spacing: 1.0
 - Referencing: Bluebook (21 Edition) style Citations.

- Co-authorship is permitted (maximum of 2 authors).
- Selected full papers will be published by reputed publishers with an ISBN.
- Plagiarism in any form and use of AI is strictly prohibited and would render the submission disqualified. All references used must be duly cited and a similarity index of up to 10% is permissible.
- Best Paper Presentation: Certificate of Best Paper Presentation
- All participants who successfully present their paper shall be issued a certificate of Paper Presentation
- *Note: Only E- Certificates shall be issued to online participants.

IMPORTANT DATES AND TIMELINES

Last Date of Abstract Submission	15 th July, 2026
Notification of Abstract Acceptance	18 th July, 2026
Last Date of Registration and Payment	25 th July, 2026
Full Paper Submission Deadline	15 th August, 2026
International Conference	7 th -8 th September 2026

REGISTRATION FEES

- Academician, Faculty based in India (Single Authorship – INR 1500 and Co-Authorship- INR 1000 per author). International Academician: USD 30
- Research Scholar, NGO Authors based in India (Single Authorship– INR 1000 and Co-Authorship INR 800 per person). International Scholar: USD 15
- Student - Undergraduate and Postgraduate based in India (Single Authorship– INR 600 and Co-Authorship INR 500 per person). International students: USD 10

AWARDS AND CERTIFICATES

- The best paper shall be awarded with “***Best Paper Presenter Certificate.***”
- Selected papers will be published in an ISBN Book.
- All presenters will be awarded with a certificate of presentation.
- All attendees will be awarded with a certificate of participation.

Note: The organising committee reserves the right to terminate the participation of any participant in case if the latter is found to be indulging in any sort of nuisance.

SCAN TO PAY



<https://rzp.io/l/RNrWjkJ>

BENNETT UNIVERSITY LEADERSHIP



Mr. Vineet Jain

Chancellor, Bennett University,
Managing Director, BCCL

Awarded Entrepreneur of the Year Award in 2013 for
transforming BCCL into India's Most Respected and
Largest Media Group



Ms. Revati Jain

Pro Vice Chancellor
Bennett University



Dr. Raj Singh

Vice Chancellor
Bennett University



Mr. Senthil Kumar

Chief Operating Officer
Bennett University



CONFERENCE ORGANISING HEAD

***Prof. (Dr.)
Pradeep Kulshrestha***

Dean, School of Law, Bennett University
Honorary Doctorate, National American University
South Dakota, M.A, LL.M., Ph.D., P.G.P.M



CONFERENCE CHAIR

Prof. (Dr.) Versha Vahini

Professor, School of Law
Bennett University

FACULTY ORGANIZING COMMITTEE



Convenor

***Mr. Ramendra
Singh Sengar***

Assistant Professor
School of Law,
Bennett University

Co-Convenors



***Dr. Gunjan
Sharma***

Assistant Professor
School of Law,
Bennett University



***Mr. Abhishek
Srivastava***

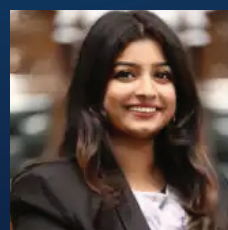
Assistant Professor
School of Law,
Bennett University

Members



***Dr. Shraddha
Sharma***

Assistant Professor
School of Law,
Bennett University



***Ms. Neha Shree
Bhatnagar***

Assistant Professor
School of Law,
Bennett University

STUDENT ORGANIZING COMMITTEE



Convenor /
Sanchi Ojha

Co-Convenors /



*Khushi
Agrawal*



*Joseph
Sattokaran*



*Parthvi
Parashar*

Team Heads /



*Sarvika
Singh*



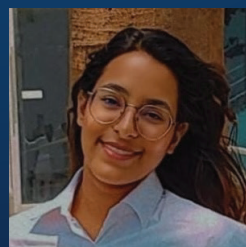
*Bhavya
Garg*



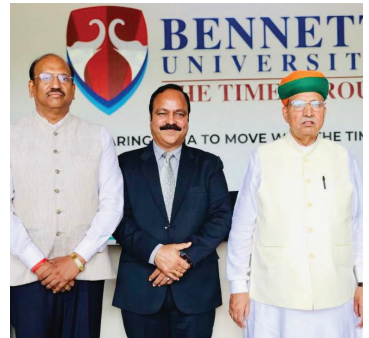
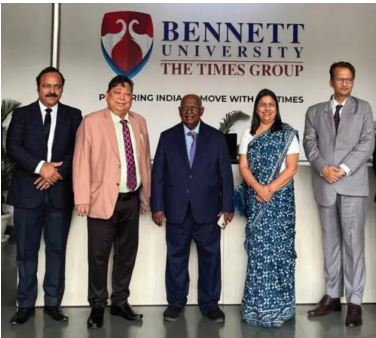
*Mallika
Martin*



*Lavanya
Jain*



*Pari
Katare*





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